# <u>ČENTRAL</u> ADMINISTRATIVE TRIBUNAL ERNAKULAM BENCH

#### O.A.No.72/98

Friday this the 26th day of June, 1998.

#### CORAM

HON'BLE MR. A.V. HARIDASAN, VICE CHAIRMAN HON'BLE MR. S.K. GHOSAL, ADMINISTRATIVE MEMBER

Suresh Babu T.
Thuppunichal House,
Po.Kuttiyattoor, Mayyil,
Kannur District.

...Applcant

(BY Advocate Mr. P.V.Surendranath (represented)

Vs.

- General Manager, Department of telecommunications, Telecom District, Kannur.2.
- Department of Telecommunications, represented by Secretary, Ministry of Telecommunications, New Delhi.

... Respondents

(By advocate Mr. T.P.M.Ibrahim Khan, SCGSC)

The application having been heard on 26.6.98, the Tribunal on the same day delivered the following:

#### oo r d e r

## HON'BLE MR. A.V. HARIDASAN, VICE CHAIRMAN

The applicant is one of the three brothers of deceased Balan who died while in harness on 14.6.92. At the time of Shri Balan's death, the applicant His two elder brothers were already was 27 years old. employed in Government Service. Apart from the three brothers the deceased Balan had left behind his mother. Around three and a half years after the death of Shri for request made the applicant's mother а employment assistance on compassionate grounds the processed and applicant on 10.10.95. matter was The ultimately the applicant was told by the impugned order dated 25.6.97 (Al) that it has been decided not to give the benefit of employment assistance on compassionate grounds as the rules in that regard are not applicable. Aggrieved by that the applicant has filed this application for a direction to the respondents to give applicant employment assistance on compassionate grounds setting aside the impugned order A.1.

- The respondents contest the case of the applicant and have filed a reply statement.
- We have perused the pleadings and have 3. heard the counsel on either side. Though in clear terms the impugned order has not stated the entire reasons for acceding to the request of the applicant for employment assistance on compassionate grounds, taking into account the entire facts and circumstances of the case, we do not find that the decision taken by the can be faulted. The applicant an able bodied youngster of 27 years at the time when his brother died would not in the normal course be treated as a dependent of the deceased. If despite good health a person continues to look for another person to provide his livelihood, we are of the considered view that the law does not come to the help of such a person. The scheme for compassionate appointment was evolved for helping  $famili_{es}$  which had been thrown into extreme penury on account of the unexpected demise of its bread winner. The case of the applicant does not come within that category.
- of rulings deprecated the practice of granting compassionate appointment to near relatives other than son, daughter, widow or adopted children. Taking into account the scope of the scheme for compassionate appointment and viewing the facts of the case in that we

do not find that the applicant's claim has any force at all. The application is therefore, rejected under Section 19(3) of the Administrative Tribunals Act. There is no order as to costs.

Dated the 26th day of June, 1998.

S.K. GHOSAL

ADMINISTRATIVE MEMBER

A.V.HARIDASAN VICE CHAIRMAN

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### LIST OF ANNEXURES

Annexure A1: Order dated25.6.1997 passed by 1st respondent bearing No.ST. 81/CGA/II/29.